

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)

CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.07.2024 After Court Hall-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/1457/2024 in Company Petition IB/228/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	State Bank of India Stressed Assets Management Branch-II
NAME OF THE RESPONDENT(S)	Yarlagadda Krishna Mohan
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/1457/2024

Present: Ld. Counsel Ms. Sandhya Tadla for the Resolution Professional.

This is an application filed by the Resolution Professional to take the present report filed under Section 112(2)(d) of IBC on record, stating that inter-alia, despite sufficient opportunity, the Personal Guarantor has not submitted the repayment plan. For hearing, **matter is adjourned to 27.08.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)